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RAJYA SABHA

Monday, the \9th May, 1969/;/ie 29th Vaisakha, 1891 (Saka)

The House met at eleven of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHORT NOTICE QUESTION AND ANSWER

DETENTION OF TRAINS AND DAMAGE TO RAILWAY PROPERTY AT ALIPURDUAR IN WEST BENGAL

- 2. SHRI KRISHAN KANT: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that trains were stopped by some miscreants for 24 hours or more at Alipurduar in West Bengal recently:
- (b) whether it is also a fact that railway properties were destroyed and damaged: and
- (c) if so, what is the amount of loss suffered?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI): (a) Yes, Madam. All train movements in and out of Alipurduar Junction on the Northeast Frontier Railway in West Bengal were brought to a standstill from about 14.00 hours on 15-5-69 to about 0700 hours on 17-5-69 by unruly crowds agitating in connection with the death of a student leader.

(b) and (c) Some window panes in the station building were broken.

DR. RAM SUBHAG SINGH: The loss due to dislocation of traffic is estimated at about Rs. 4 lakhs.

SHRI KRISHAN KANT: May I know. Madam, from the hon'ble Railway Minister whether, when the railway authorities asked these people to leave the railway track,

these people said that unless some Minister from the West Bengal Government came they would not get up from the railway track and go away? Is it also a fact that they went to the loco shed and dropped the fire of 13-14 engines which were under steam? May I know from the hon'ble Minister what steps they have taken to safeguard this lifeline which supplies our troops with armaments and food? This is a very important line for the N.E.F.A. border. May I know the arrangements they have got with the Government of West Bengal ' to safeguard the railway property as also this lifeline: whether they had discussions with the West Bengal Government in this respect earlier or not?

and Answer

DR. RAM SUBHAG SINGH: Actually Madam, as the House knows, this incident of the death of Badal Dutta had nothing to do with the Railways, but we became a victim of that fury. So far as law and order movement of trains and protection of Railways is concerned, it is the responsibility of the State Government. The movement of military and other personnel is also secured by the State Government: to that extent the responsibility is theirs. We shall approach the State Government to ensure that the Railways are not unnecessarily made victim to anybody's fury.

SHRI A. C. GILBERT: Madam, the miscreants' activities are on the increase and the Government has ye't not been able to suppress them. The employees while on duty are nervous and all the time feel insecure. If they do not go on duty, they are harassed. suspended and charge-sheeted and punished. The Hon'ble Minister should call for such cases and review them.

On May 16-17 night at Fatehgarh station at 12 in the night, a man with his face covered. but of course he could see, entered the combined Guards' and Drivers' Running Room where a few guards and drivers were having rest. This man at the point of a revolver asked one driver, Mr. Daya Ram of Tundla, who took the train to Fategarh to part with all his cash. He took away all his cash, say, about Rs. 80, and went away.

Then, Madam, only yesterday, on the 18th, a guard was bringing a train, 175 UP from .luhi to Tundla. While he was in

between Maitha and Roora, at 22.30 hrs. some miscreant fired at him, but he was lucky and the bullet hit the footboard. Now the drivers and the guards are panicky. They have refused to go with trains unless they are given some protection. May I know, if the hon'ble Minister knows about these two incidents? The running staff and other staff are being beaten to death, robbed and all their cash and uniform taken away...

THE DEPUTY CHAIRMAN: You have said that on the last occasion when the question came up.

SHRI A. C. GILBERT:... May I know, Madam, what steps are being taken to stop these incidents and whether cases, in which guards have been murdered while on duty, have been sent to the C.B.I, for investigation and if not, the reasons therefor? Madam, I will quote only three cases—this is important and you will kindly allow me. Guard Balbir Singh was murdered while on duty in 1968 but the case was not given to the C.B.I, for investigation.

Another, a Vigilance Inspector of the North-Eastern Railway, who was going back after enquiry was shot with a bullet somewhere near the Aishbagh railway station. I raised this through an unstarred question. This case was not given to the C.B.I, for investigation. . .

THE DEPUTY CHAIRMAN: You should stop here. You cannot go on making a speech. These supplementaries do not arise out of the Question here.

SHRI A. C. GILBERT: Madam, this question concerns railway property and the lives of the railway employees. The case in question was not handed over by the Vigilance to the C.B.I, for investigation.

Similarly, some two months back a Parcel Clerk of the New Delhi station, who is the General Secretary of a recognised Union, while going home from duty, was target of a murderous assault. He was admitted in the Central Hospital. He stayed there for two months. No interest has

been taken by the Divisional authorities to have this case investigated by the C.B.I.

DR. RAM SUBHAG SINGH: Actually, Madam, if I may say so, this question is entirely irrelevant. Nobody is panicky. Everybody is working with as much vigour as one can expect of them.

DR. B. N. ANTANI: I want to invite the attention of the hon'ble Railway Minister to (he frequency of such attacks being made on one track alone, the Tundla line. Will he investigate the reasons why these attacks are so frequent on this particular track? There must be some reasons for that.

Secondly, I am grateful to the Railway Minister for having agreed to meet these guards on the 22nd May. But may I request him to get some machinery ready whereby concrete suggestions about such incidents can be given from time to time?

DR. RAM SUBHAG SINGH: Madam, I have already met them day before yesterday evening and again I will be meeting them. But to parade here that nobody is desirous to work is something which is only in the questioner's imagination and nowhere else on the surface.

THE DEPUTY CHAIRMAN: But there are many more questioners.

DR. B. N. ANTANI: I never imagine or dream.

श्री सुन्दर सिंह मंडारी: मैं मंत्री महोदय से पूछना चाहता हूं कि ग्रलीपुर-द्वार की इस घटना में दो दिन तक लगभग गाड़ियां बन्द रहीं तो किन कारणों से गाड़ियां बन्द रहीं, क्या यह ग्रागें-नाइण्ड ग्रटेम्प्ट था और ग्रगर ग्रागेंनाइण्ड ग्रटेम्प्ट था और ग्रगर ग्रागेंनाइण्ड ग्रटेम्प्ट था तो यह किनके द्वारा ग्रागें-नाइण किया गया था। क्या जानकारी इसके बारे में ग्रापको है। ग्रौर उस ग्रागें-नाइण्ड ग्रटेम्प्ट को रोकने के लिये ग्राप क्या समझते हैं कि प्रादेशिक सरकार को जितनी तत्परता ग्रौर मुस्तैदी इसमें दिखानी चाहिये थी वह उन्होंने दिखाई ग्रौर इसके

बावजद भी दो दिन तक सारा ट्रैफिक रुका रहा। तो इसके सम्बन्ध में ग्रापको क्या कहना है।

Statement

डा० राम सुभग सिंह: जितनी बातें समाचारपत्रों में ग्राई हैं ग्रौर जो भी खबर हम लोगों को ग्रपने श्रफसरों के माध्यम से ग्राई हैं उसके ग्रनुसार उन लोगों ने सब से मिलने की कोशिश की, टेलिफोन पर भी बातें की, ग्रौर काफी समय तक सारी मशीनरी पैरेलाइज्ड रही, न पुलिस ग्रा पाई, न कोई सब-डिविजनल मैजिस्ट्रेट या दूसरी ग्रथारिटी ग्राई, ये बहुत देर से पहुंचे, ग्रौर ग्रंततो-गत्वा जलपायगडी के एडिशनल डिप्टी कमिशनर से सम्पर्क हो पाया। इसमें पोलिटिकल या जैसा चाहे कहें किसी लड़के या दूसरे का झगड़ा था, लड़का, स्टुडेंट मर गया वहां पर तो सिविल अथारिटी को सारी कार्यवाही करनी चाहिये थी, उन्होंने कार्यवाही नहीं की श्रीर जब बद ग्रमनी फैली तो लोग रेलवे लाइन पर भी भ्राये। ग्रौर तो ग्रौर उसको सिविल ग्रस्पताल में ले जाने में भी लोग ग्रसमर्थ रहे कि उस लड़के को ले जा कर उसका पोस्टमार्टम कराये, तो उस लड़के को रेलवे ग्रस्पताल में लाना पड़ा, मगर वह तो मर चुका था, वहां **ग्राखिर क्या किया जाय।** तो स्थिति बडी भयावह थी, वहां कोई ग्रमन-चैन नहीं था और इसलिए रेलवे को क्षति उठानी पड़ी।

श्री सुन्दर सिंह भंडारी: यह आगें-नाइज्ड था या नहीं।

डा० राम सुभग सिंह: ग्रागेनाइज्ड है या क्या है यह तो जानकार लोग कह सकते हैं, मैं कैसे कहं, एक अलग विभाग का, वहां का, सी० ग्राई० डी० जाय तो...

THE DEPUTY CHAIRMAN: The Minister has given all the information, Mr. Anandan.

SHRI T. V. ANANDAN: Taking into consideration the frequency of attack and destruction of the Railway property in this country, especially after Independence will the hon. Railway Minister consider the feasibility of calling all the political leaders for a Conference and convincing them that the property of the Railways is a public property and the loss to the Railways means a loss to the country as a whole?

DR. RAM SUBHAG SINGH: Are the political leaders so ignorant that they do not know that this is public property?

SHRI MULKA GOVINDA REDDY: In the last three days, some Railway accidents have occurred in the South-Central Zone and the Southern Railway Zone; some passengers have sufferred some injuries and it is feared that one or two persons have also died in these accidents. The Railway lines are dislocated and the trains are diverted to different routes. I would like to know whether the hon. Railway Minister is going to make a statement in regard to this.

THE DEPUTY CHAIRMAN: This does not relate to the Short Notice Question.

DR. RAM SUBHAG SINGH: This is a different issue altogether.

STATEMENT BY MINISTER REGARD-ING STARRED QUESTION NO. 268 ANSWERED ON THE 5TH MARCH, 1969

LOAN TO BIRLAS FOR CONSTRUCTION OF QUARTERS FOR WORKERS OF HINDUSTAN MOTORS

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): Madam, while furnishing supplementary information to Starred Question No. 268 in this House on th« 5th March, 1969, I, inter alia, stated thai the Government of West Bengal had in> timated that M/s Birla Jute Manufactur ing Co. Ltd., District 24-Parganas, hac I taken a loan of Rs. 1,05,500 and a gran